

ITEM NO.8 Virtual Court 2 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).472/2020

ANKIT GUPTA Petitioner(s)
VERSUS
UNION OF INDIA & ANR. Respondent(s)

IA No. 48437/2020 - CLARIFICATION/DIRECTION
IA No. 48436/2020 - CLARIFICATION/DIRECTION
IA No. 48435/2020 - CLARIFICATION/DIRECTION
IA No. 48434/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 30-04-2020 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Petitioner-in-person
For Respondent(s) Mr. Tushar Mehta, SG
Mr. B.V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.
The application for permission to appear and argue in
person is allowed.
Heard Mr. Ankit Gupta, the petitioner-in-person as also
Mr. Tushar Mehta, learned Solicitor General appearing on behalf of
the Union of India.
Learned Solicitor General submits that as far as prayer A
is concerned, a Circular dated 27.04.2020 has already been issued
by the Ministry of Health which deals with the relief sought by the
petitioner-in-person.

As far as prayer B is concerned, the matter involving the relief sought by the petitioner-in-person is already pending consideration before the National Green Tribunal.

In view of the above, no further orders are required to be passed, and the writ petition stands disposed of as such.

As a sequel to the above, pending interlocutory applications also stand disposed of.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

